

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "ए", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "A", CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री आर.एल. नेगी, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI , R.L. NEGI, JM

आयकर अपील सं./ ITA NO. 1603/Chd/2019

निर्धारण वर्ष / Assessment Year : 2011-12

Bhole Pal Singh H.No. 127, W.No. 6, Shamsherpur Poonta Sahib, Distt. Sirmour, Himachal Pradesh	बनाम	The ITO Near Delhi Gate Nahan- Himachal Pradesh
स्थायी लेखा सं./PAN NO: BHFPS2806F		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : None(Withdrawal Application of Shri Laljee Agarjeet, CA)
राजस्व की ओर से/ Revenue by : Smt. Meenakshi Vohra, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 18/01/2021

उद्घोषणा की तारीख/Date of Pronouncement : 18/01/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

This is an appeal by the Assessee against the order dt. 31/10/2019 of CIT(A), Shimla, H.P.

2. During the course of hearing none appeared on behalf of the assessee but a withdrawal application has been moved by the Ld. Counsel for the assessee which reads as under:

M/s Bholpal Singh
Vs.
ITO (Nahan) Sirmour

Most respectfully showeth,

1. That the assessee had filed application under VIVAD SE VISHWAS SCHEME for the above case.
2. That the Form No. 3 certificate under sub section (1) of Section 5 of the Direct Tax VIVAD SE VISHWAS Act 2020 issued by the Principal Commissioner of Income Tax Chandigarh -1 is attached herewith.

3. In view of above it is respectfully prayed that kindly allow the Assessee for withdrawing the above cited appeal filed against the order of CIT(Shimla).

Through. Sd/-
Laljee Agerjeet, C.A

3. In the present case, it is noticed that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing certificate no.368496390260620, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee is to be dismissed as withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open Court on 18/01/2021).

Sd/-
आर.एल. नेगी
(R.L. NEGI)
न्यायिक सदस्य/ Judicial Member
AG
Date: 18/01/2021

Sd/-
एन.के.सैनी,
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File